

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI**

REGIONAL BENCH - COURT NO. I

Excise Miscellaneous Application No. 85984 of 2019
(on behalf of Appellant)

In

Excise Appeal No. 85846 of 2014
Excise Cross Objection No. 91070 of 2014

(Arising out of Order-in-Appeal No. PUN-EXCUS-001-APP-162-13-14
dated 18.12.2013 passed by the Commissioner of Central Excise
(Appeals), Pune-I)

Commissioner of Central Excise, Pune-I Appellant
ICE House, 41-A, Sasson Road, Opp Wadia College,
Pune - 411001

Versus

M/s Kohinoor Tissue Converting Co. Respondent
Raisoni Industrial park, Survey No. 279,
Block -II, Village Mann, Tal - Mulshi, Pune - 411057

Appearance:

Shri N.N. Prabhudesai, Supdt., Authorized Representative for the
Appellant

None for the Respondent

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MR. S. SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. A/86922 / 2019

Date of Hearing: 23.10.2019

Date of Decision: 23.10.2019

Per: Dr. D.M. Misra

This miscellaneous application is filed by the Revenue for
withdrawal of the appeal in the light of Litigation Policy
Circular F. No. 390/Misc/116/2017-JC dated 22.08.2019.

2. Learned AR for the Revenue submits that the amount involved in the present appeal is less than Rs.50.00 lakhs, which is covered by the Litigation Policy Circular vide F. No. 390/Misc/116/2017-JC dated 22.08.2019. Hence, the Revenue intends to withdraw the appeal.

3. Since the amount involved in the Revenue's appeal is less than the threshold limit of Rs.50.00 lakhs mentioned in the litigation policy circular dated 22.8.2019, we allow the miscellaneous application for withdrawal of the appeal. Consequently, the Revenue's appeal is dismissed being withdrawn.

4. Cross-objection also stands disposed off.

(Dictated and pronounced in open court)

(Dr. D.M. Misra)
Member (Judicial)

(S. Srivastava)
Member (Technical)

Sinha